

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 383 of 1996

Thursday, this the 19th day of June, 1997

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. K. Padmavathy, W/o (Late) Narayanan, Extra Departmental Sub Post Master, Pathiyarakkara PO, residing at Kandoth House, PO Sidha Samaj, Vadakara (at present at Mulleli, Pathiyarakkara PO).

.. Applicant

By Advocate Mr. M.R. Rajendran Nair

Versus

1. The Superintendent of Post Offices, Vadakara Division, Vadakara.
2. The Post Master, Vadakara PO, Vadakara.
3. Union of India represented by Secretary to Government of India, Ministry of Communications, New Delhi.

.. Respondents

By Advocate Mr. Mathews J Nedumpara, ACGSC

The application having been heard on 19.6.1997, the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to quash A-1 order dated 11th of March, 1996.

2. The applicant was working as Extra Departmental Sub Post Master, Pathiyarakkara Post

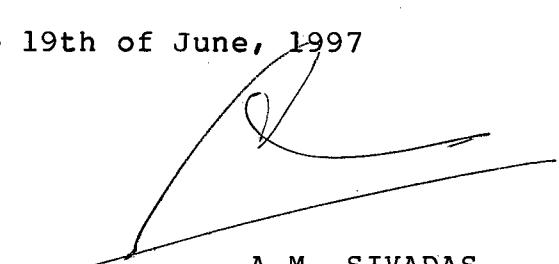
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Office. While so working, as per A-1 order, her monthly pay from Rs.620 + Dearness Allowance was reduced to Rs.385 + Dearness Allowance with effect from February, 1996.

3. When the OA came up for hearing, the learned counsel appearing for the respondents submitted that in the light of letter No. 14-46/89-PAP(Pt) dated 22-3-1996 issued by Government of India, Department of Posts, New Delhi, A-1 order can be quashed and the respondents will consider the matter in the light of the said letter and pass appropriate orders. Learned counsel for the applicant submitted that the applicant has no objection for reconsidering the matter in the light of the said letter after quashing A-1.

4. Accordingly, the original application is allowed quashing A-1. The first respondent shall pass appropriate orders considering the matter in the light of the letter referred to above within a period of two months from today. No costs.

Dated the 19th of June, 1997



A.M. SIVADAS  
JUDICIAL MEMBER

LIST OF ANNEXURE

1. Annexure A1: True copy of the letter No.AC/Misc/95-96 dated 11.3.1996 issued by 2nd respondent to the applicant.

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